



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Srinagar.

**Notification**

Srinagar, the 30<sup>th</sup> May, 2016

**SRO 167.-** In exercise of powers conferred by sections 4 and 5 of the Jammu and Kashmir General Sales Tax Act, 1962, the Government hereby direct that in Schedule "B" to notification SRO 117 of 2007 dated 30.03.2007, the following amendments shall be made: -

- i) entry 5 namely, "health clubs, gymnasiums, fitness / wellness centres, slimming centres" shall be deleted;
- ii) entry 6 namely, "Services provided by Nursing Homes" shall be deleted; and
- iii) for entry 19, the following shall be substituted, namely:

"Services provided by the Chartered Accountants, Cost and Works Accountants only in the shape of Accounting and auditing services, when their annual turnover exceeds Rs.10 Lacs"

This notification shall come into force with effect from 31<sup>st</sup> May, 2016.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS  
Commissioner/Secretary to Government  
Finance Department  
Dated:30-05-2016

No. ET/Budget Ann./99/2016

Copy to the:-

1. Vice-Chairman and Director General, J&K Institute of Management, Public Administration and Rural Development.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to the Government.
6. Chief Electoral Officer, J&K.
7. Divisional Commissioner, Jammu/Kashmir.

RS  
30/5/16

Jabal  
30/5

